

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5657
ANSWERED ON:30.04.2013
COMPENSATION AMOUNT
Singh Shri Mahabali

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has adopted any criteria for granting compensation to the family members of Central Armed Police Forces (CAPF) killed in action;
- (b) if so, the details of the criteria adopted in this regard;
- (c) whether the Government has received any complaints with regard to disparity in the amount of compensation disbursed to family members of the deceased personnel;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the effective steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a) & (b): Next of Kin (NOK) of the Central Armed Police Force (CAPF) personnel killed in action are entitled to get a lump-sum ex-gratia compensation of Rs.15 lakh (Rupees fifteen lakh) as per Department of Pensions and Pensioner's Welfare (DOP&PW) Office Memorandum dated 02/9/2008. In addition, the NOK of the deceased is also entitled to get pension under the Liberalized Pensionary Award (LPA) Rules.
- (c): No such complaint has come to the notice of the Government or has been received through the CAPFs.
- (d) to (e): Do not arise.